

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Original Application No. 1398 of 1995

Allahabad, this the 20th day of May, 2003.

QUORUM : HON. MR. JUSTICE R. R. K. TRIVEDI, VICE-CHAIRMAN  
HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER - A

Mohammad Iqbal Siddiqui son of Sri Akbar Ali  
r/o 73 Chair Shaikh Mitthu Bareilly.

.....Applicant.

(By Advocate : Shri V.K. Srivastava)

Versus  
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1. Union of India, through its General Manager C.M.(P) N.E. Railway, Gorakhpur.
2. Railway Recruitment Board, through its Chairman, North Eastern Railway Gorakhpur (N.E. Railway G.K.P.) Baqreedan (impleaded by name also).
3. M.J.P. Pandey, Deputy Chief Accounts Officer, Member of Recruitment Board. N.E. Railway, Gorakhpur, Store and Workshop, N.E. Railway, Gorakhpur.
4. Mr. Babu Lal Chaudhary, I. R. T. S. (Representative of Scheduled Caste Candidate) Member Railway Recruitment Board. Ex. Deputy Commercial Superintendent, 160, Mohadipur, South, Gorakhpur.

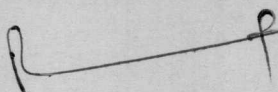
.....Respondents.

(By Advocate : Shri V.K. Goel)

O R D E R (Oral)

BY HON. MR. JUSTICE R. R. K. TRIVEDI, VICE - CHAIRMAN

By this O.A. filed under section 19 of Administrative Tribunal Act 1985, the applicant has challenged the selection for the post of Accounts Clerk. It has been prayed that the respondents may be directed not to prepare the panel of

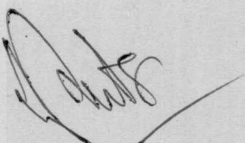


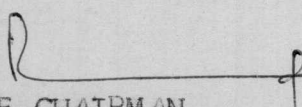
Accounts Clerk on the basis of interview held on 11.9.1995. It has also been prayed to quash the panel dated 11.9.1995.

2. The facts of the case are that in pursuance of advertisement for the post of Accounts Clerk in Railways, The applicant applied for appointment. He appeared in written test and viva voce but could not be selected aggrieved by which he has filed this O.A. By order dated 28.8.2000 the counsel for the respondents was directed to give the answer sheet and evaluation chart showing the marks obtained in written test as well as interview, for perusal of the Tribunal.. Sri V.K.Goel has placed before us the original records. We have perused the performance of the applicant during viva voce he was asked to calculate the percentage of 245 out of 600. The applicant could not find out the exact percentage and expressed inability. Similarly reply of other questions were also highly dis-satisfactory and it ~~does~~<sup>is</sup> not necessary to mention them here.

3. In view of the above, in our opinion the non-selection of applicant does not suffer from any error of law.

4. The O.A. has no merit and is accordingly dismissed with no order as to costs.

  
MEMBER- A

  
VICE-CHAIRMAN

Brijesh/-